

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 101/MP/2010
(On Remand)**

Subject : Petition under Regulation 12 “Power to Remove Difficulties” and Regulation 13 “Power to Relax” of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2004, on account of additional cost incurred owing to revision of scale of pay for Executives from 1.1.2007 to 31.3.2009 consequent to implementation of the revision w.e.f. 1.1.2007.

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Himachal Pradesh State Electricity Board (HPSEB) and 52 Others

Date of Hearing : **17.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shubham Arya, Advocate, PGCIL

Record of Proceedings

The matter was heard through a virtual hearing.

2. The learned counsel for the Petitioner submitted that aggrieved by the Commission’s findings in the order dated 1.1.2013 in Petition No. 101/MP/2010, with respect to the entitlement of the Petitioner to recover the pay and wage revision of its employees with effect from 1.1.2007 from the beneficiaries, the MPPMCL filed an Appeal No. 86 of 2017 before the APTEL. The APTEL, vide judgment dated 20.3.2024, has set aside the Commission’s order and directed that a fresh order be passed in compliance with the observations made in the said. The learned counsel for the Petitioner further sought three (3) weeks’ time to file additional submissions in the Petition.

3. After the hearing, the Commission directed as under:

- a) Issue notice to the Respondents.
- b) The Petitioner, to file its additional submissions on an affidavit within three (3) weeks, with a copy to the Respondents.



- c) The Respondents, to file their respective replies to the Petition, if any, within two weeks, with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
4. Further, the Commission directed the Petitioner to submit the following information within two weeks:
- (a) Auditor Certified actual expenditure incurred by the Petitioner in respect of additional O&M due to wage revision w.e.f. 1.1.2007 for the period from 1.1.2007 to 31.3.2009. Further, the amount of additional O&M expenditure on account of wage revision recovered from the beneficiaries on the basis of the Commission's Order dated 1.1.2013 in Petition No. 101/MP/2010, for the period from 1.1.2007 to 31.3.2009 duly certified by the Auditor.
- (b) Whether the Petitioner had met all the conditions required for the application of a uniform fitment benefit of 30% on basic pay plus DA @ 68.8% as on 01.01.2007, in accordance with the applicable DPE guidelines.
5. The Petition will be listed for hearing on **12.5.2026**.

By order of the Commission
Sd/-
(T. D. Pant)
Joint Chief (Law)

